

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.2953
TO BE ANSWERED ON 12.12.2016

SHARE OF UTTARAKHAND IN POWER PROJECTS

†2953. SHRI MAHENDRA SINGH MAHRA:

Will the Minister of **POWER**
be pleased to state:

- (a) whether, in case of harnessing the States resources at National level, a certain portion of the production is given to the concerned State for its development and if so, the percentage thereof;
- (b) whether the share of Uttarakhand in power generated by power projects established in the State is being given regularly to it; and
- (c) if so, the total power generation by the power projects located in the State during the financial years 2012-13 to 2015-16 and the share of it received by the State?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a) : Yes, Sir. The details are given at **Annex-I**.

(b) & (c): Yes, Sir. The details of scheduled generation from the central generating stations, located in Uttarakhand and the energy scheduled from these stations to Uttarakhand during the Financial Year (FY) 2012-13 to 2015-16 are given at **Annex -II**.

ANNEX REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 2953 TO BE ANSWERED IN THE RAJYA SABHA ON 12.12.2016.

Power from Central Generating Stations to beneficiary States/Union Territories is allocated in accordance with formula for allocation of power which is being treated as guidelines from April, 2000. As per these guidelines, allocation of power is made to the States/ UTs in two parts, namely firm allocation of 85% and 15% unallocated power for allocation by the Government for meeting the urgent/overall requirement.

The firm allocation includes allocation of 12% free power to the affected States and 1% for local area development in case of Hydro Power Stations and 10% (paid) power to the home State in case of Thermal and Nuclear Power Stations.

The balance (72% in case of Hydro and 75% in case of Thermal & Nuclear) power is distributed amongst the States / UTs of the region in accordance with the pattern of central plan assistance and energy consumption during the previous five years, both factors having equal weightage. Central plan assistance is determined in accordance with the Gadgil formula, in which population of the States is also taken into consideration. In case of joint venture projects, the equity contributing State gets benefit in firm allocation in accordance with their equity contribution.

In 14 new projects of NTPC Ltd., Central Government has, in January, 2011, approved allocation of 50% of power to 'Home' State, 15% unallocated power at the disposal of Government of India and 35% to other constituents (except 'Home' State) of that region on the basis of extant guidelines on allocation of power giving equal weightage to central plan assistance and energy consumption by each State of the Region for preceding 5 years. Similar dispensation has also been provided by the Government in January, 2011 in respect of new projects of Nuclear Power Corporation.

ANNEX REFERRED TO IN REPLY TO PARTS (b) & (c) OF UNSTARRED QUESTION NO. 2953 TO BE ANSWERED IN THE RAJYA SABHA ON 12.12.2016.

The details of scheduled generation from the Central Sector Generating Stations located in Uttarakhand and the energy scheduled from these stations to Uttarakhand during the FY 2012-2013 to 2015-2016

Financial Year	DHAULIGANG A HEP		KOTESHWAR		TEHRI HEP		TANAKPUR HEP		Total	
	Total Scheduled Energy Gen. (MU)	Energy Scheduled to Uttarakhand (MU)	Total Scheduled Energy Gen. (MU)	Energy Scheduled to Uttarakhand (MU)	Total Scheduled Energy Gen. (MU)	Energy Scheduled to Uttarakhand (MU)	Total Scheduled Energy Gen. (MU)	Energy Scheduled to Uttarakhand (MU)	Scheduled Energy Gen. (MU)	Energy Scheduled to Uttarakhand (MU)
2012-13	1122	190	1153	181	3086	471	475	60	5835	902
2013-14	278	48	1505	244	4022	633	378	50	6183	974
2014-15	720	123	1186	195	2967	457	425	48	5298	823
2015-16	1035	176	1231	226	3051	470	415	52	5732	923
